

- (e) Status of implementation of recommendations contained in the 351st Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.

[Placed in Library. See No. L. T. 224/18/24]

- (f) Status of implementation of recommendations contained in the 357th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the Recommendations/Observations contained in the 351st Report of the Committee on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.

[Placed in Library. See No. L. T. 225/18/24]

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on conclusion of discussion and Minister's reply on working of Ministry of Housing and Urban Affairs, the discussion on the working of Ministry of Agriculture and Farmers' Welfare will commence. After all the speakers for the discussion on the Ministry have spoken today, the reply of the Ministry of Agriculture and Farmers' Welfare will be taken up tomorrow at 1 p.m. Now, Matters Raised with Permission.

REGARDING RULING OF THE CHAIR

SHRI DIGVIJAYA SINGH (MADHYA PRADESH): Sir, I have a very important point to raise before the House. Yesterday, you made certain observations, we are violating the Constitution of India...

MR. CHAIRMAN: You are raising it under which rule?

SHRI DIGVIJAYA SINGH: Sir, I am raising it under Rule 238; my right to raise a point of order.

MR. CHAIRMAN: Just a minute...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, you have stated, you have given a ruling. Sir, I am agitating against your ruling.

MR. CHAIRMAN: I am giving you the floor, but, let me have Rule 238 before me. You also have Rule 238 before you. Yes, Digvijayaji.

SHRI DIGVIJAYA SINGH: Sir, yesterday...

MR. CHAIRMAN: Which part, Digvijaya Singhji, are you referring to?

SHRI DIGVIJAYA SINGH: Sir, my right to raise a point of order.

MR. CHAIRMAN: That is there, your right to raise a point of order is there. But, under which rule are you raising?

SHRI DIGVIJAYA SINGH: On the basis of your yesterday's ruling, Sir.

MR. CHAIRMAN: The ruling cannot be challenged. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: *

MR. CHAIRMAN: No, the ruling cannot be challenged. ...*(Interruptions)*... No, nothing is going on record. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... No. Sit down. ...*(Interruptions)*... Take your seat, Digvijaya Singhji. ...*(Interruptions)*... Digvijaya Singhji, nothing is going on record. ...*(Interruptions)*... I am afraid, I cannot allow a Member to challenge the ruling of the Chair. ...*(Interruptions)*... I am so sorry. ...*(Interruptions)*... You may hold your views. ...*(Interruptions)*... We cannot make it an *akhada*. ...*(Interruptions)*... . Would you take your seat? ...*(Interruptions)*... Digvijayaji, you are a very senior Member. ...*(Interruptions)*... You are making a speech which has no consequence. ...*(Interruptions)*... I have respect for you. If you have to raise a point of order, you can raise it. ...*(Interruptions)*... You have to quote the rule. And, you say that your point of order is related to my ruling. ...*(Interruptions)*... Take your seat, please.

* Not recorded

I have read it. ...*(Interruptions)*... You had raised it before also. All I am saying is that there can be no challenge to the ruling of the Chair.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Zero Hour. Prof. Manoj Kumar Jha. It is relating to Concern over non-functional status of Ekalavya Model Residential Schools of Bihar. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Do you wish to avail your Zero Hour submission, Shri Jha? ...*(Interruptions)*...

SHRI MANOJ KUMAR JHA: Sir, let the hon. Member sit. ...*(Interruptions)*...

MR. CHAIRMAN: I know the hon. Member will sit down. ...*(Interruptions)*... Digvijayaji, please bear with me. ...*(Interruptions)*... I have studied it. ...*(Interruptions)*... Digvijayaji, nothing is going on record. You know it. ...*(Interruptions)*... All you have spoken is going down the drain. ...*(Interruptions)*... Don't do it. You are a senior Member. ...*(Interruptions)*... I will not allow. ...*(Interruptions)*... Please. Take your seat. ...*(Interruptions)*... Please, I plead with you as a senior Member. ...*(Interruptions)*...

SHRI PRAMOD TIWARI: Sir, the point is. ...*(Interruptions)*...

MR. CHAIRMAN: I have seen it. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, मुझे पढ़ लेने दीजिए।...*(व्यवधान)*...

MR. CHAIRMAN: Are you taking cue from him? ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... May I have Mr. Manoj Kumar Jha? ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Mr. Saket Gokhale, take your seat. ...*(Interruptions)*... Prof. Manoj Kumar Jha. It is about Concern over non-functional status of Ekalavya Model Residential Schools in Bihar. ...*(Interruptions)*...

Concern over non-functional status of Ekalavya Model Residential Schools in Bihar

श्री मनोज कुमार झा (बिहार): माननीय सभापति महोदय, मेरा वक्त 20 सेकेंड ऐसे ही चला गया है।